

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2000  
ANSWERED ON:26.07.2002  
LOAN TAKEN BY DABHOL POWER CORPORATION  
C. SREENMAASAN;PUTTASWAMY GOWDA

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of Public Sector Banks and Financial Institutions which have invested/advanced loans to the erstwhile Dabhol Power Corporation and the total amount invested by each bank/FI;
- (b) whether these banks and FIs have been able to get back their dues from the DPC;
- (c) if so, the details of dues received back and the dues still outstanding, bank-wise, and Institution-wise; and
- (d) the steps taken by the Government to get back the remaining dues?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANT G. GEETE)

(a) to (c): According to the information provided by Industrial Development Bank of India (IDBI), out of the Public Sector Banks and Financial Institutions (FIs), State Bank of India (SBI), Canara Bank and IDBI have taken exposure in Dabhol Power Corporation. Further, the company had serviced all its debt obligations to banks/FIs for both Phase-I and Phase-II of the project till September/October 2001 so also a major portion of the amount due in January 2002 for phase I of the project. In accordance with the practice and usages customary amongst banks and in conformity with the provisions of statutes governing public sector banks and financial institutions as also the provisions of The Public Financial Institutions, (Obligation As To Fidelity and Secrecy) Act, 1983, further details relating to individual constituents cannot be divulged.

(d): FIs/Banks are themselves competent to take action to protect their interests.